

(ख) जी हां । चालू वर्ष में पंजाब सरकार प्रतिदिन ३२५ क्यूसेक पानी देने के लिये सहमत हो गई है ।

Power Supply to Kerala from Neyvell

1792. { Shri A. V. Raghavan:
Shri Pottekkatt:
Shri Vasudevan Nair:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government of Kerala have made any representation to allow them 50,000 KW Power from Neyveli; and

(b) if so, the decision taken in the matter?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) Yes.

(b) The matter is under consideration.

Delhi Electric Supply Undertaking

1793. { Shri D. D. Mantri:
Shri P. C. Borooah:
Shri Surendra Pal Singh:
Shri Sidheshwar Prasad:
Shri Ramshekhar Prasad
Singh:
Shri Harish Chandra
Mathur:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government have decided to take over the Delhi Electric Supply Undertaking from Delhi Municipal Corporation; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) No.

(b) Does not arise.

12 hrs.

RE: ADJOURNMENT MOTIONS AND CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

BLASTING OF RAILWAY LINE AND FIRING ON TRAIN BY NAGA HOSTILES

Mr. Speaker: I have received notices of two adjournment motions and Calling Attention Notices from as many as 21 hon. Members, on the reported news regarding the blasting of railway line and firing on the train by Naga hostiles resulting in the death of six persons and injury to 27 persons. Before deciding upon the admissibility, may I know the facts if they can be stated?

Shri Hem Barua (Gauhati): Sir, before the hon. Minister is allowed to make a statement, I would just like to bring it to your notice, in all humility, that we have submitted an adjournment motion because we consider it a very serious matter and a very great failure on the part of the Government. If you allow us to speak on this we shall be able to pinpoint this failure of the Government. The Government deserves to be censured.

Mr. Speaker: That question arises afterwards, and the hon. Member knows it. He has given me the adjournment motion and also the source of his information. It has appeared in the papers. He has quoted from the *Statesman*. Therefore, whatever facts he has learnt from the Press are there. I am now just trying to find out what the facts of the Government are, and then I will decide whether I should admit the adjournment motion or not.

Shri Hem Barua: I am sorry, Sir, I misunderstood you.

Shri S. M. Banerjee (Kanpur): Will you allow us, Sir, to speak on the admissibility of the adjournment motion and say why we want that

[Shri S. M. Banerjee]

this should be admitted? These two things are connected. One is about the Naga hostiles affairs and the other thing, according to me it has a greater political significance, is the refusal to Mr. Scott to go to the Nagaland.

Mr. Speaker: The question of Mr. Scott is not now in dispute. So far as this adjournment motion is concerned, I want to know the facts before deciding upon the admissibility.

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Sir, I do not know what my colleague in the Railways is going to say; perhaps, he can supplement what I propose to say. I want to give you and the House the information we have received from the Government of Assam this morning. Information has been received from the Government of Assam that 150 feet of railway track between Rangaphar Siding and Dhansiri Station was blown up by dynamite by Naga hostiles, leading to the derailment of the engine and four bogeys of the 62 down passenger train at approximately 22-00 hours on the night of the 9th. Immediately derailment occurred, about 200 armed Naga hostiles raided the passenger train, killing 5 and injuring 27 passengers. The train was fully ransacked by the Naga hostiles before they decamped.

22 of the injured requiring attention have been taken to Lumding and the 5 dead taken to Manipur Road Station.

In order to put track under repair, diversion of approximately 2,500 feet will be necessary. Police and civilian officials have been rushed to the spot and the site of the incident is being guarded by elements of Assam Rifles.

This is all the information we have received about it from the Assam

Government. We are trying to get further information.

Mr. Speaker: Does the Railway Minister want to say something?

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): Sir, I have nothing to say.

Mr. Speaker: I will now ask Shri Banerjee to ask for the leave of the House.

Shri S. M. Banerjee: Before asking for leave . . . (Interruption).

Mr. Speaker: He can only ask for leave under rule 60.

Shri S. M. Banerjee: I beg to ask for leave to move the adjournment of the House.

Mr. Speaker: Is there any objection?

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): We object to this.

Mr. Speaker: Hon. Members who are in favour of leave being granted may kindly stand in their places. I see 37 hon. Members who have risen. As the number is not sufficient, leave is not granted.

Shri Hem Barua: May I submit . . . (Interruption).

Shri S. M. Banerjee: They could not protect the property . . . (Interruption).

Mr. Speaker: Order, order. I cannot allow him to make a speech. I agree that they should not clap and he should also not stand up and interrupt.

Shri Hem Barua: I think, I read a rule some five years back—I do not remember specifically—under which you are competent enough to admit this adjournment motion on your own. This is a very serious matter.

Mr. Speaker: He will kindly consult the rule and point out to me if

I have any such power. Then we can sit together and settle it.

Shri Hem Barua: It is in your power to allow an hon. Member or ask him to make a brief statement about the admissibility of the adjournment motion.

Mr. Speaker: No.

Dr. L. M. Singhvi (Jodhpur): Irrespective of the fact that there is not a sufficient number of hon. Members here to support the adjournment motion, I would certainly request you in public interest to allow certain questions to be addressed to the Government, at least in view of the fact that there were a large number of calling-attention notices also. After all, calling-attention notices have to be admitted on matters like this even if an adjournment motion cannot be admitted.

Mr. Speaker: So far as the adjournment motions are concerned, they are disposed of according to the rules. So far as the calling-attention notices are concerned, a statement has been made and I can allow a few questions, say, three or four.

श्री रमेश्वरानन्द (करनाल) : ग्रहयज्ञ महोदय, मेरी प्रार्थना यह है कि यह ठीक है कि नियमों के अनकूल स्वीकृति नहीं दी गई, लेकिन चूंकि यह विषय बड़ा महत्वपूर्ण है, इसलिए अगर इस पर विचार हो जाये, तो कोई ऐसी बात नहीं है। थोड़ों की बात भी सुन ली जाये।

ग्रहयज्ञ महोदय : माननीय सदस्य तो नियमों का पालन करने वाले हैं। क्या वह चाहते हैं कि मैं नियमों का उल्लंघन करूं ?

Dr. L. M. Singhvi: I would like to know as to whether there are any definite instructions for providing such trains with adequate escort; if there are such instructions, whether this train was provided with such an escort and if this was so, how much was the escort?

Shri Jawaharlal Nehru: I cannot give a precise answer. I shall enquire about it and let the House know.

Shri Shahnawaz Khan: The train was escorted.

Dr. L. M. Singhvi: Adequately?

Shri Shahnawaz Khan: It was adequately escorted. The escort was split up into two portions—one was in the front portion of the train and the other was in the rear section of the train.

Shri S. M. Banerjee: Why did they not fire?

Mr. Speaker: Because they did not fire he must fire now?

Shri Shahnawaz Khan: The escort party in the front portion of the train was injured—all of them—and the escort party in the rear of the train took up positions immediately and opened up fire with the light machine gun as well as with the rifles. They fired something like 150 rounds and some Naga hostiles are believed to have been injured or killed.

Dr. L. M. Singhvi: Killed or captured?

Shri Shahnawaz Khan: They stopped many of the Naga hostiles from approaching the train.

Shri Hem Barua: In view of the fact that this is not the first incident of this kind on that particular sector of the NEF Railway—this is possibly the 14th or the 15th incident of this nature—and we have been demanding in this House that particular sector where there are jungles and where the Naga hostiles take shelter and do the mischief . . . (*Interruption*).

Mr. Speaker: He should conclude now.

Shri Hem Barua: On this particular sector there is jungle. The jungle should be cleared. That was our

[Shri S. M. Banerjee]

demand. May I know what steps have the Government taken for so long to give protection to the passengers in this particular and limited sector of the NF Railway line? Do they mean to leave these people, this strategic area, in the hands of the Naga hostiles perpetually?

Shri Shah Nawaz Khan: The steps that are being taken are regular patrolling of the track.

Shri Hem Barua: You have never done that. *(Interruption).*

Mr. Speaker: Order, order.

Shri Hem Barua: It is all false. They have not done it.

Mr. Speaker: What the implication is that there forest in that particular area and proposals had been made so that that might be cleared and enough protection be afforded to the passengers when the train passes through that area. The question is whether anything has been done in that respect.

Shri Jawaharlal Nehru: It is a normal practice for patrols to go. I cannot say how frequently they go. Trains are escorted. It is obvious that whatever the practice has been, it was inadequate. Obviously, otherwise, this would not have occurred. I shall enquire further into the details as to how often patrolling took place, what are the steps that were taken and what are the steps that will be taken in future. I shall let the House know all these things.

Shri Hem Barua: Government says, this was inadequate. May I have the assurance from the Prime Minister that he is going to give minimum security to the people there, in the strategic area. I say, minimum security. I shall be satisfied with that, or leave the Assam border to anarchy.

Mr. Speaker: Order, order. Shri Banerjee.

Shri S. M. Banerjee: I would like to know this from the hon. Prime

Minister. In today's paper there is a statement by Mr. Scott that his visit to Nagaland has been barred and exactly the same news has appeared that Naga hostiles have started hostilities. I would like to know whether these two are connected. I want to know whether the Government would like to make some investigation into it.

Dr. L. M. Singhvi: I want to rise a point of order. In case this question can be allowed, certainly the Calling Attention in respect of this very matter which was tabled before you could also be allowed.

Shri S. M. Banerjee: My submission is only this. I generally table Calling Attention Notices. But today I purposely tabled an adjournment motion because it was agitating my mind. It may be a sad coincidence.

Mr. Speaker: He has put the question whether there is any coincidence in that.

Shri Jawaharlal Nehru: I do not think so. Judging from any point of view, it is highly unlikely there can be any coincidence in this matter. This thing occurred night before last.

Shri Hem Barua: 9th April.

Shri Jawaharlal Nehru: Night before last. I do not think there can be any coincidence physically or any intentions to bring it about.

Shri Hem Barua: I just wanted to inform the Prime Minister that this Mr. Phizo's image is being built up because of our Prime Minister's association with Mr. Michael Scott.

Mr. Speaker: Order, order. Dr. Singhvi.

Dr. L. M. Singhvi: We would like to know, in view of the reports appearing in the press that Rev. Michael Scott has said that the Prime Minister has not found it possible to accept these terms as to what these terms were and in what

respect they were rejected by the Prime Minister?

Shri Jawaharlal Nehru: When Mr. Michael came here previously, he brought some kind of a message from Mr. Phizo that he desired that peace should return to Nagaland and that he would like to come here and discuss this matter with me. At that time too, it was suggested that Mr. Michael Scott might go to Nagaland to see some of the presumably hostile people and convey to them the message of Mr. Phizo. To that we replied, first of all, that we could take no step in regard to Nagaland without consulting, without the approval of the present administration of Nagaland, that is, the Executive Council headed by Mr. Shilu Ao. They are responsible. We have to consult them and we cannot act without their consent. Naturally others too; we have to consult the Governor and others. As a result of the consultation, we have told Mr. Michael Scott that the Administration was not willing for him to go there and that while I am always prepared to meet anybody, we could not offer any facilities for such a meeting till peace and order were completely restored in Nagaland. Then, Mr. Michael Scott went back.

A few days ago, he came back and said that Mr. Phizo was prepared to issue some kind of a notification, proclamation, whatever it was, for a cease-fire, and wanted the Government of India also to issue a cease fire from that date. I pointed out to him, there was no question of cease-fire as between two countries, we were interested in establishment of peace there completely and all stoppage of all acts of violence by the hostiles and it was up to them to do it. I was not informed that Mr. Phizo was in a position to bring that about. Then Mr. Scott, again, expressed his wish to go there to meet some people and explain to them that Mr. Phizo wanted this to be done. Again I asked him himself to see Mr. Shilu Ao who was and is in Delhi and one

or two of his Executive Councillors who are also here and discuss it with him and that he must act according to the counsel of the Naga leaders of the administration there.

Such a meeting took place, a lengthy meeting. Mr. Shilu Ao apparently told him quite clearly that his interference in this matter was not desirable and that he did not think at this stage his going there would be right. That is the position.

Shri Hem Barua: Mr. Michael Scott has shifted the responsibility to our Prime Minister. He has made a statement like this. (*Interruption*).

Shri Jawaharlal Nehru: I have told the House exactly what took place. We have on the advice chiefly, apart from our own wishes in the matter which are quite clear, of Mr. Shilu Ao, the Chief of the Executive Council and his colleagues who are here, conveyed it to him that we do not consider it desirable for him to go there.

Mr. Speaker: Papers to be laid on the Table.

श्री बागड़ी (हिसार) : हमने भी कार्लिंग एटेंशन नोटिस दिया था लेकिन हमको इजाजत नहीं मिली है। बार-बार खड़े होने पर भी हमको बुलाया नहीं गया है।

अध्यक्ष महोदय : इसके बारे में मैं पहले भी कह चुका हूँ

An Hon. Member rose—

अध्यक्ष महोदय : आपका भी था, मैंने आपको बुलाया नहीं . . .

Shri Yashpal Singh (Kairana): I gave five...

Some Hon. Members rose—

Mr. Speaker: I do not quite follow what hon. Members want after the detailed statement. There are no more questions that are needed after Calling Attention.

बागड़ी जी कहें, क्या कहना चाहते हैं।

श्री बागड़ी : मेरे कहने का मतलब यह है कि जिन लोगों ने प्रश्न करने का नोटिस दिया था, कालिग एटेंशन नोटिस दिया था, उन में से मैं भी एक था। शायद मैंने यह गलती की कि बीच में ही खड़ा हो कर बोला नहीं। मैं खड़ा होता गया और बैठता गया और हमेशा ही इस मौके की तलाश में था कि चूंकि मैंने कालिग एटेंशन नोटिस दिया है, इसलिए मुझे मौका मिलेगा। मैं इस वास्ते चुप रहा। अब आप ही बतायें कि कौन सा तरीका है जिसमें हमें सवाल करने का मौका मिल सके।

अध्यक्ष महोदय : कालिग अटेंशन नोटिस के बाबत मैंने हाउस में कई दफा पहले भी अर्ज किया है। अगर किसी में २१ अदमियों के नाम हों तो उन सब को मौका देना मुमकिन नहीं है। अगर दो, चार पांच अदमी हों तो मैं उनको बुला लेता हूँ और हर एक को एक एक सवाल करने का मौका मिल जाता है। मगर जब गिनती इतनी ज्यादा हो तो सब को बुलाना नामुमकिन हो जाता है। मैंने चार-पांच को बुलाया और कइयों को नहीं बुला सका। और जो बयान तफसील में आ गया उसके बाद मैंने जरूरी नहीं समझा कि और सवालों की जरूरत है। अगर मेम्बर साहब इस पर और डिसकशन चाहते हैं तो उनके लिये कई तरीके मौजूद हैं, वह किसी भी शकब में डिसकशन की मांग कर सकते हैं। मुझे तो कोई ऐतराज नहीं है। जहां तक मैं जा सकता हूँ, वहां तक जाने के लिए तैयार हूँ।

श्री बागड़ी : मेरा निवेदन है कि आपने इसको बहुत जल्द खत्म कर दिया। दो तीन सवालों के बाद ही आपने इसको खत्म कर दिया। हम देखते हैं कि बार-बार बागी लोग

देश में सिर उठा रहे हैं इसलिए यह महत्वपूर्ण मामला था। इसके बारे में सरकार की कोई निश्चित नीति नहीं होनी चाहिए। अगर इस पर थोड़ी और चर्चा चल जाती तो कोई नुकस नहीं था। कुछ और बातें सामने आ जातीं।

अध्यक्ष महोदय : इसी वास्ते तो मैंने अर्ज किया कि जो मेम्बर इस पर और चर्चा चाहते हैं उनके पास और कई तरीके हैं और वे नोटिस देकर इस पर और आगे चर्चा चला सकते हैं।

Shri Kapur Singh (Ludhiana): I wish to bring to your notice that more than half a dozen Members from the Swatantra Party had affixed their signatures to the calling-attention-notice on this subject, but not a single question was allowed to be put by any Member of the Swatantra Party.

Mr. Speaker: I did not take into consideration any party line or party affiliations. I allowed Shri Hem Barua and Shri S. M. Banerjee to put those questions simply because they had tabled adjournment motions, and previously also they had been tabling those notices. And Dr. L. M. Singhvi has been allowed, because.....

श्री रामेश्वरानन्द (करनाल) : अध्यक्ष महोदय, मेरी प्रार्थना सुन लें।

Shri D. C. Sharma (Gurdaspur): I had also given a calling-attention-notice.

Mr. Speaker: There are Congressmen also who have tabled such

calling-attention-notice, but I have not called any Congress Member.

Shri Kapur Singh: I merely wanted to bring it to your notice.

श्री रामेश्वरानन्द : आपने कहा कि दूसरे प्रकार से इस पर बहस के लिए नोटिस दे सकते हैं। इसके लिए आपको बार-बार धन्यवाद। लेकिन मेरी प्रार्थना है कि इसी प्रकार से चीन के लिए जब कहा जाता था तो लीपापोती कर दी जाती थी, यही अब किया जा रहा है। यह केवल नागालैण्ड का सवाल नहीं है और न केवल नागाओं का सवाल है। इसमें विदेशी ताकतों का हाथ है। इस मामले को सामने आना चाहिए था। हम भी यहां पर देश की भलाई के लिए आए हुए हैं...

Shri Tyagi: I have given a calling-attention-notice about Mr. Chou En-lai's statement, and you were good enough to have accepted it.

Mr. Speaker: That question is to be dealt with separately. I have made enquiries. I cannot tell him just at present what happens to that. I shall decide that. He will know that after some time.

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12.22 hrs.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY MINISTERS

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

- (i) Statement No. I—Fourth Session, 1963 (Third Lok Sabha) [Placed in Library, see No. LT-1103/63]
- (ii) Supplementary Statement No. IV.—Third Session, 1962-63

Third Lok Sabha) [Placed in Library, see No. LT-1104/63].

- (iii) Supplementary Statement No. IV.—Second Session, 1962 (Third Lok Sabha) [Placed in Library, see No. LT-1105/63].
- (iv) Supplementary Statement No. IX.—First Session, 1962 (Third Lok Sabha) [Placed in Library, see No. LT-1106/63].
- (v) Supplementary Statement No. VII.—Sixteenth Session, 1962 (Second Lok Sabha) [Placed in Library, see No. LT-1107/63].

Shri S. M. Banerjee (Kanpur): May I submit one thing about this item? When Shri K. C. Reddy was replying to the debate the other day, he said that he had submitted the statement showing the licences etc., to the hon. Minister of Parliamentary Affairs. We have received one such statement. I want to know whether that is an exhaustive one, or whether there is another statement still to be circulated by the hon. Minister.

Shri Satya Narayan Sinha: I cannot say offhand. I would just make enquiries and let the hon. Member know.

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri B. R. Bhagat, I beg to lay on the Table—

- (i) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excises Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. No. 530 dated the 30th March, 1963.
 - (b) G.S.R. No. 531 dated the 30th March, 1963.